

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 218- IA 41 of 2023
In
CP(IB) 342 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India
V/s
Steelco Gujarat Ltd

.....Applicant

.....Respondent

Order delivered on ..10/02/2023

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Jaimin Dave, Adv. a/w. Ms. Hirwa Dave, Adv.
For the Respondent : Mr. Prahvi Raj Singh, Adv. for R-7
: Mr. Parth Shah, Adv. for R-1

ORDER

IA 41 of 2023

Learned Counsel for respondent nos. 1 and 7 accepts notice and request that copy of application be served. Learned Counsel for the applicant Ms. Dave undertakes to serve the application to the respective Counsels for the respondents appearing today, during course of the day.

None appears for respondent nos. 2 to 6.

Issue one more notice to respondent nos. 2 to 6. It is made clear that, if none appears on the next date in spite service being complete, these respondents will be proceeded ex-parte.

List on 22.03.2023.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**